

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA. 39 of 1996 - PARI TOSH ROY -VS- U.O.I  
44 of 1996 - R. L. DE -VS- U.O.I.  
45 of 1996 - R.B. PAUL -VS- U.O.I.  
46 of 1996 - H.N. MAITY -VS- U.O.I.  
~~250 of 1992~~  
47 of 1996 - S.P. BHATTACHARJEE -VS- U.O.I.  
& 350 of 1992 - S.K. BHALURI -VS- U.O.I.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

Date of Order: 27.6.97.

For the petitioner: Mr. M.M. Roychoudhury, counsel.

For the respondents: Mr. P.C. Saha, counsel.

O R D E R

Both sides appear. Ld. counsels submit that all/cases are analogous.

Hearing the ld. counsel for both the parties and on perusal of the application and annexures, we consider these (except OA no. 350/92) as fit case for adjudication. The applications <sup>are</sup> accordingly admitted. Respondents <sup>shall</sup> file reply at least a week before the next date.

We also direct that the above-mentioned matters including OA no. 350 of 1992 shall be fixed for hearing on 1.10.97.

*Ans*  
(M.S. Mukherjee)  
Member (A)

*A.K. Chatterjee*  
(A.K. Chatterjee)  
Vice-Chairman.